

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR.JUSTICE RAJA VIJAYARAGHAVAN V  
&  
THE HONOURABLE MR.JUSTICE T.R.RAVI  
FRIDAY, THE 17<sup>TH</sup> DAY OF APRIL, 2020 /28TH CHAITHRA, 1942  
URGENT APPLICATION NO. OF 2020  
IN  
W.P[CrI] No. 68 OF 2020

**PETITIONER**

JEETHA AGNES, AGED 44 YEARS,  
WIFE OF FRANCIS, CHALICHAN HOUSE,  
KANNAMALY P.O., KOCHI 682008.

BY ADVS: SRI C RAJENDRAN  
SRI B.K. GOPALAKRISHNAN

**RESPONDENTS**

1. UNION OF INDIA, REPRESENTED BY THE  
SECRETARY TO THE GOVERNMENT OF INDIA  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
NEW DELHI – 110001
2. THE JOINT SECRETARY TO GOVERNMENT OF INDIA,  
MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,  
6<sup>TH</sup> FLOOR, 'B' WING, JANPATH BHAVAN, JANPATH,NEW DELHI – 110001
3. THE SUPERINTENDENT, CENTRAL PRISON, POOJAPURA,  
THIRUVANANTHAPURAM – 695012
4. SENIOR INTELLIGENCE OFFICER, DIRECTORATE OF REVENUE INTELLIGENCE,  
COCHIN ZONAL UNIT, PALARIVATTOM, ERNAKULAM

BY GOVT.PLEADER, Sri.Thajudheen.  
ASGI , Daya Sindhu Shreehari N.S.  
Sri.Manu, CGC.

THIS UNNUMBERED URGENT APPLICATION IN W.P.(CRL)No.68 OF 2020  
HAVING COME UP FOR ORDERS ON 17.04.2020, THE COURT ON THE SAME DAY  
PASSED THE FOLLOWING:

**ORDER****Raja Vijayaraghavan. V., J.**

After hearing the learned counsel appearing for the petitioner, Sri.C.Rajendran, and the learned counsel appearing for the respondents, we feel that the response of the Central Government is necessary before we take a final decision in the matter regarding the interim prayer made by Mr. Rajendran.

We direct the learned counsel appearing for the respondents to place their response at the earliest and we are posting the case on 24.4.2020 for further hearing.

Post on 24.4.2020.

**RAJA VIJAYARAGHAVAN. V**  
**JUDGE**

**T.R.RAVI, JUDGE**